

THE HIGH COURT OF MEGHALAYA:SHILLONG

ORDER

Dated,19th May,2026

No. HCM II/34/Pt.IV/2014/Estt/12: Pursuant to order dated 04.05.2026 passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition (Crl.) No.2/2026 titled "In Re: Condition being imposed while granting bail by High Court of Orissa and District Courts in the State of Odisha and Ancillary Issues" (copy enclosed), the High Court of Meghalaya is pleased to direct that no Court/Presiding Officer in the State of Meghalaya shall impose conditions while granting bail to applicants which are onerous, degrade the status of the applicant, violate Human Rights, caste-coloured or any such conditions which are oppressive in nature.

It is also directed that all Courts/Presiding Officers shall forthwith delete such or similar offending conditions from bail orders, if any.

Encl:- (As Stated)

Yours faithfully,

REGISTRAR GENERAL

Memo No. HCM II/34/Pt.IV/2014/Estt/12-A

Dated,19th May,2026

Copy to:-

1. The Registrar and PPS to Hon'ble the Chief Justice, High Court of Meghalaya for kind information of Her Ladyship.
2. The PS. To Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for favour of kind information of His Lordship.
3. The PS. To Hon'ble Mr. Justice W.diengdoh, Judge, High Court of Meghalaya for favour of kind information of His Lordship.
4. The PS. To Hon'ble Mr. Justice B.Bhattacharjee, Judge, High Court of Meghalaya for favour of kind information of His Lordship.
5. All the District & Sessions Judges, Meghalaya, with a request to circulate a copy of this order along with the order dated 04.05.2026 of the Hon'ble Supreme Court of India to all the Judicial Officers within your respective jurisdiction.
6. To the System Analyst, High Court of Meghalaya to upload the same in the official website.
7. Office copy.

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20/5/26

REGISTRAR GENERAL